

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:804

ANSWERED ON:03.03.2008

GRATUITY TO UNORGANISED SECTOR WORKERS AND PRIMARY TEACHERS

Sai Shri Nand Kumar;Singh Shri Sugrib

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government proposes to provide gratuity payment to the workers engaged in the unorganised sector and the primary teachers engaged in the private sector in the country as reported in the Hindustan Times dated January 25, 2008;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

(a) to (c): In view of a judgement dated 13.1.2004 of Hon'ble Supreme Court, the Government has introduced Payment of Gratuity (Amendment) Bill, 2007 on 26.11.2007 in the Parliament seeking amendment in the definition of 'employee' in the Payment of Gratuity Act, 1972 for covering the teachers under the Act. The Bill does not cover workers in the unorganized sector.